

ITEM NO.21

COURT NO.3

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CC 522/2014

Petition(s) for Special Leave to Appeal (Civil)...../2014

(From the judgement and order dated 06/10/2010 in RFA No.3990/2002 of the  
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SHASHI BALA

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and office  
report )

Date: 24/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Ms. Uttara Babbar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E RNotice on the application for condonation of delay as also on the  
Special Leave Petition.

Tag with S.L.P.(C)No.25029/2011.

(G.V.Ramana)  
Court Master(Vinod Kulvi)  
Asstt.Registrar